

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

APPEAL NO. 104 OF 2015

Dated: 21st August, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**Kerala State Electricity Board Ltd. ...Appellant(s)
Versus
Kerala State Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. M.T. George
Ms. M.G. Yogamaya
Counsel for the Respondent(s) : Ms. Swapna Seshadri
Ms. Akshi Some for R.2

ORDER

Admit. Ms. Swapna Seshadri takes notice on behalf of Respondent No.2 and seeks four weeks time to file reply. Notice be issued to the other Respondents returnable on 12.10.2015. Dasti in addition is permitted.

List the matter on **12.10.2015**. In the meantime, learned counsel for Respondent No.2 may file reply on or before 21.09.2015

after serving copy on the other side. Thereafter rejoinder may be filed on or before 05.10.2015 after serving copy on the other side.

(T. Munikrishnaiah)
Technical Member
Ts/pr

(Justice Ranjana P. Desai)
Chairperson